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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK .

ORIGINAL APPDICATION NO: 175 OF 1994

Date of decision : April 6, 1994 ..

Giridhari Bisoi Applicant
-Versus -
Union of India & Others Respondents

(FOR INSTRUCTION)

1. Whether it be referred to the reporters or not? ^{ACV}
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? ^{ACV}

1.5 G. J. B.
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

06 APR 94

6.4.94
(K. P. ACHARYA)
VICE CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO:175 OF 1994

Date of decision: April 6, 1994

Giridhari Bisoi	Applicant
-Vesus-		
Union of India & Others	Respondents
For the Applicant	:	M/s.P.V.Ramdas, P.V.B.Rao, Advocates
For the Respondents	:	Mr.Ashok Misra, Senior Standing Counsel (Central)
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CORAM:-

THE HONOURABLE MR.K.P.ACHARYA, VICE CHAIRMAN
&
THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K.P.ACHARYA, V.C. In this application under section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to quash the order contained in Annexure-3 dated 10th November, 1993 and to issue a direction to the Appellate Authority to dispose of the appeal in Annexure-2 by a reasoned order.

2. petitioner while working as E.D.D.A. of Soura Chhachina in account with Beguniapada Sub Office in the District of Ganjam, a disciplinary proceeding was initiated against the petitioner on certain allegations and ultimately he has been removed from service. Hence this application.

3. petitioner had filed an appeal before the Director of Postal Services, Bhubaneswar, Opposite Party No.6 and vide Annexure-3 dated 10th November, 1993 the said appeal has been disposed of holding that the appeal is barred by limitation. After hearing Mr.P.V.B.Rao learned counsel
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for the petitioner and Mr Ashok Misra learned Senior Standing Counsel(Central), we would direct that the delay is condoned and the appeal be considered on merits and disposed of according to law with a reasoned order. The Petitioner will be well advised to file another memo of appeal before the Director of Postal Services, Opposite Party No. 'C' as an abundant precautionary measure within 15 days from today and within 30 days therefrom, the appeal should be disposed of on merits. Thus, the OA is accordingly disposed of. No costs.

K. Mohanty
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MEMBER (ADMINISTRATIVE)
06 APR 94

K. Mohanty 6.4.94
.....
VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
K. Mohanty/6.4.1994.